

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 15

IA 4851/2023 (NEW IA) in C.P. (IB)/1661(MB)2018

CORAM:

**SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON 26.10.2023

**NAME OF THE PARTIES: DEEPAK ADVERTISING AND
MARKETING VS GOURMET
RENAISSANCES PVT LTD**

Section 9 of the Insolvency and Bankruptcy Code, 2016 & Rule 11

ORDER

IA 4851/2023

- 1) Mr. Avinash Khanolkar, Ld. Counsel for the Applicant, Liquidator of the Corporate Debtor is present.
- 2) The limited prayer in the present Interlocutory Application is for placing on record Progress Report for the quarter ended on 30.09.2023 as per the Regulation 15 of Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016.
- 3) The said Progress Report is taken on record. No order is called for.

4) The Interlocutory Application bearing IA No. 4851 of 2023, is disposed of as Allowed.

5) Registry is directed to list the main Company Petition as and when new Application, if any, filed by the Parties come up on Board.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare